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राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

बुधवार, 01 जुलाई, 2026 / 10 आषाढ़, 1948

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Dated the 25th June, 2026

No. HHC/Estt.3(643)2009.—11 days commuted leave on and w.e.f. 02-06-2026 to 12-06-2026, with permission to suffix second Saturday and Sunday fell on 13-06-2026 &

14-06-2026, is hereby sanctioned, *ex-post-facto*, in favour of Shri Om Prakash Negi, assistant Registrar of this Registry.

Certified that Shri Om Prakash Negi has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Om Prakash Negi, would have continued to officiate the same post of Assistant Registrar but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla, the 24th June, 2026

No. HHC/GAZ/14-390/2019.—Hon'ble the Chief Justice has been pleased to grant 06 days' earned leave *w.e.f.* 22-06-2026 to 27-06-2026 with permission to prefix Sunday falling on 21-06-2026 in favour of Ms. Shweta Narula, Civil Judge-*cum*-JMFC, Karsog, H.P.

Certified that Ms. Shweta Narula is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Shweta Narula would have continued to hold the post of Civil Judge-*cum*-JMFC, Karsog, H.P., but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla the 25th June, 2026

No. HHC/Admn.16(7)74-XIX.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Sh. Ishan Uppal (HIM/279/2021), Sh. Abhishek Thakur (HIM/40/2019), Sh. Akshay Guleria (HIM/659/2024) and Sh. Abhinandan (HIM/218/2022), Advocates as Oath Commissioners at Dehra, District Kangra, for a period of two

years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-

Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla the 27th June, 2026

No.HHC/Admn.E.5(13)2023-CAO.—Sh. Sukh Ram Sharma, Chief Administrative Officer, of the office of District and Sessions Judge, Una, H.P., shall stand retired from service on and with effect from 30-06-2026 (AN) on attaining the age of superannuation, as per the provision of Rule 74 of CCS (Pension) Rules, 1972.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla the 25th June, 2026

No. HHC/GAZ/14-354/2015.—Hon'ble the Chief Justice has been pleased to grant 05 days, earned leave *w.e.f.* 23-06-2026 to 27-06-2026 in favour of Ms. Kanika Gupta, Senior Civil Judge-*cum*-ACJM, Theog, H.P.

Certified that Ms. Kanika Gupta is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Kanika Gupta would have continued to hold the post of Civil Judge-*cum*-ACJM, Theog, but for her proceeding on leave for the above period.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla the 25th June, 2026

No. HHC/Admn. 6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to

declare Senior Civil Judge-cum-ACJM-(I), Shimla as Drawing and Disbursing Officer in respect of the Court of Senior Civil Judge-cum-ACJM, Theog and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major Head "2014-Administration of Justice" during the earned leave period of Ms. Kanika Gupta, Senior Civil Judge-cum-ACJM, Theog *w.e.f.* 23-06-2026 to 27-06-2026 or till she returns from leave.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Dated the 23rd June, 2026

No. HHC/Estt.3(727)/2010-I.—11 days earned leave on and *w.e.f.* 15-06-2026 to 25-06-2026, with permission to prefix second Saturday and Sunday fell on 13-06-2026 & 14-06-2026 and suffix gazette holiday fell on 26-06-2026, is hereby sanctioned in favour of Smt. Veena Sharma, Court Secretary of this Registry.

Certified that Smt. Veena Sharma is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Smt. Veena Sharma would have continued to officiate the same post of Court Secretary but for her proceeding on leave.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla the 24th June, 2026

No. HHC/GAZ/14-310/09-I.—Hon'ble the Chief Justice has been pleased to grant 01 day earned leave for 22-06-2026 with permission to prefix Sunday falling on 21-06-2026 in favour of Dr. Arvind Malhotra, Principal Judge, Family Court, Kangra at Dharamshala, H.P.

Certified that Dr. Arvind Malhotra is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Dr. Arvind Malhotra would have continued to hold the post of Principal Judge, Family Court, Kangra at Dharamshala, H.P. but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla the 23rd June, 2026

No. HHC/Admn.16(21)75-V.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Sh. Ajay Singh (HIM/850/2023), Ms. Kanchan Singh (HIM/698/2024), Sh. Nitish Negi (HIM/124/2016), Ms. Shivani Thakur (HIM/200/2023) AND Sh. Mahesh Thakur (HIM/133/2024), Advocates as Oath Commissioner for the High Court of Himachal Pradesh, Shimla, for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-
Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla the 25th June, 2026

No. HHC/GAZ/14-426/2024.—Hon'ble the Chief Justice has been pleased to grant 12 days, earned leave *w.e.f.* 29-06-2026 to 10-07-2026 with permission to prefix Sunday falling on 28-06-2026 and suffix Second Saturday and Sunday falling on 11-07-2026 and 12-07-2026, respectively in favour of Ms. Susmita Sharma, Civil Judge-*cum*-JMFC (5), Shimla, H.P.

Certified that Ms. Susmita Sharma is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Susmita Sharma would have continued to hold the post of Civil Judge-*cum*-JMFC (5), Shimla, H.P., but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001**NOTIFICATION***Shimla the 25th June, 2026*

No. HHC/Admn. 6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Civil Judge-cum-JMFC (4), Shimla as Drawing and Disbursing Officer in respect of the Court of Civil Judge-cum-JMFC (5), Shimla and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major head "2014 Administration of Justice" during the earned leave period of Ms. Susmita Sharma, Civil Judge-cum-JMFC (5), Shimla *w.e.f.* 29-06-2026 to 10-07-2026 with permission to prefix Sunday falling on 28-06-2026 and suffix Second Saturday and Sunday falling on 11-07-2026 and 12-07-2026, respectively or till she returns from leave.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001**NOTIFICATION***Dated the 25th June, 2026*

No. HHC/Estt.3(661)/2009.—08 days earned leave on and *w.e.f.* 27-05-2026 to 03-06-2026, is hereby sanctioned, *ex-post facto*, in favour of Ms. Reeta Goel, Court Master of this Registry.

Certified that Ms. Reeta Goel has joined the same post and at the same station from where she had proceeded on leave after the expiry of the above leave period.

Certified that Ms. Reeta Goel, would have continued to officiate the same post of Court Master but for her proceeding on leave.

By order,

Sd/-

Registrar General.

LABOUR EMPLOYMENT & OVERSEAS PLACEMENT DEPARTMENT**NOTIFICATION***Shimla-2, the 30th June, 2026*

No. LEP-A001/2/2025/Part2.—The Governor Himachal Pradesh is pleased to notify “Rajiv Gandhi Swarozgaar Start-up Yojana Phase-IV” as under:—

1. Introduction.—The Government of Himachal Pradesh has launched Rajiv Gandhi Swarozgaar Start-up Yojana in the year 2024 with the aim of providing employment to the youth of the state. Based on the inputs received from the field functionaries, need has been felt to cater to the rural connectivity resulting in connecting educational institutions, health institutions, government offices to the rural areas. This will increase access for the rural masses and will lead to people being able to devote their time to other economic activities besides other innumerable economic benefits. Hence the Government has decided to launch “**Rajiv Gandhi Swarozgaar Start-up Yojana Phase-IV**” with the objective of generating sustainable self-employment opportunities for unemployed youth while strengthening public transport connectivity in rural and semi-urban areas of the State.

Under this scheme, selected beneficiaries shall be provided financial assistance and operational incentives for purchasing and operating passenger buses on identified intra-subdivision routes. The scheme shall encourage environmentally sustainable transportation through higher subsidies for electric buses while also allowing diesel buses to ensure operational flexibility in difficult hilly terrain.

2. Implementing Department.—The scheme shall be implemented by the Department of Labour, Employment and Overseas Placement in co-ordination with the Department of Transport and District Administration.

3. Objectives of the Scheme.—The major objectives of the scheme are as follows:—

1. To create sustainable self-employment opportunities for youth of Himachal Pradesh.
2. To improve public transport connectivity in rural and remote areas of every subdivision of the State.
3. To promote environmentally friendly transportation by encouraging the purchase and operation of electric buses.
4. To strengthen economic activity and accessibility in underserved areas through reliable transport services.
5. To provide income support and operational viability to selected beneficiaries through fixed operational incentives.
6. To ensure equitable opportunities for economically weaker sections by adopting income-based selection criteria.

4. Scope and Coverage of the Scheme.—1. The scheme shall be implemented in entire state of Himachal Pradesh.

2. A minimum of **10 bus routes** shall be identified and notified in each Sub-division by the Sub-Divisional Level Route Formulation Committee(**Attached at Annexure -‘A’**), except in tribal and backward sub-divisions which will be notified separately, in consultation with the Regional Transport Authorities. A maximum of 1000 routes in the state shall be identified and granted under this scheme.

3. The selected beneficiaries shall operate buses on approved routes under permits issued by the competent authority.

4. Both **diesel buses** and **electric buses** shall be eligible for subsidy and monthly incentive under the scheme.

5. The buses to be purchased under the scheme must have a minimum seating capacity of 32 passengers.

5. Eligibility Criteria.—The eligibility conditions for applicants under the scheme shall be as follows:—

5.1 General Eligibility.—

1. The applicant must be a bonafide resident of Himachal Pradesh.
2. The applicant registered with the Employment Exchange of Himachal Pradesh will be given priority.
3. The applicant must possess a valid Heavy Driving License and the bus will be driven by the beneficiary himself/herself. In case of the death of the beneficiary the vehicle will be driven by their legal heir who were the dependents of the deceased immediately preceding his/her death. The same eligibility conditions as mentioned in the scheme will apply to the legal heir as well. In case there is no legal heir or the legal heir is not willing to own and ply the bus, the bus along with the sanctioned route and outstanding financial liabilities will be handed over to the next beneficiary. The legal heir will have to convey his willingness to ply the bus within 15 days of the death of the original beneficiary. In case of no response within 15 days it will be presumed that the legal heirs of the beneficiary are not interested to ply the bus and the bus will be assigned to new beneficiary. For subsequent beneficiaries, 10 days will be given to convey the acceptance failing which the beneficiaries in the list will be given opportunity turn by turn to convey their acceptance until a beneficiary conveys the acceptance. Same process will be followed if there is recurrence of death of a beneficiary.
4. In case of non-availability of the beneficiary from the same sub-division for the aforesaid route/bus the candidate from the nearest Sub-division will be given an opportunity. In case no beneficiary is available in the nearest sub-division also the beneficiary from the next nearest sub-division will be given an opportunity. The same method will be followed up till the beneficiary is available in the same district. If the beneficiary is not available in the district then the route will be open to the beneficiaries of the entire state.
5. The heavy driving license should be at least 3 years old on the date of the application.
6. The age of the applicant shall be between 25 years and 50 years.
7. The applicant should not be a defaulter of any financial institution or government department.
8. A test will be conducted by the RTO of the Concerned Districts and only upon passing the test the beneficiary will be eligible for subsidy and monthly incentive.

5.2 Income-Based Selection Criteria.—

1. Selection of beneficiaries shall primarily be based on annual family income determined on the basis of the income certificate.
2. Applicants with lower annual family income shall be accorded higher preference.
3. Income certificates issued only by competent revenue authorities will be acceptable.
4. In case of equal income, the beneficiary will be selected on the basis of draw of lots.

6. Incentive and Subsidy Details.—

6.1 Capital Subsidy.—The Government will provide capital subsidy for purchase of buses under the scheme as follows:—

Type of Bus	Government Subsidy
Electric Bus	50% of Ex-showroom price of the vehicle cost
Diesel Bus	30% of Ex-showroom price of the vehicle cost

****** The Estimated Expenditure to be incurred under the Scheme is attached at “Annexure ‘D’”.

Conditions:

1. The buses to be purchased under this scheme will be ready to move/fully built buses only.
2. The subsidy shall be released directly to the Financing Institution in its Parking Account.
3. It will be the responsibility of the beneficiary/owner of the bus to keep the bus maintained, road worthy, insured, etc. at all point of time.
4. The beneficiary shall bear the remaining cost through bank finance or self-contribution.
5. The buses purchased under the scheme shall not be sold or transferred for a minimum period of five years except in case of the death of the beneficiary as mentioned under 5.1(3).
6. Expenses on account of Insurance, registration, token taxes, Special Road tax, permits, fitness certification, etc. shall be borne by the beneficiary himself/herself.
7. Tolls, parking fees and any other fees shall be paid by the beneficiary himself/herself.

8. It will mandatory for every bus owner to scribe on both side of the bus “Courtesy: Rajiv Gandhi Swarozgaar Start-up Yojana” in a size of not less than 1 feet (H) X 8 feet (L).

6.2 Mode of Financing.—

1. The beneficiary will have to give 10% of the cost of the vehicle as down payment from his own finances.
2. The beneficiary can avail maximum loan of 60% of the cost of the vehicle in case of a diesel bus and 40% of the cost of the vehicle in case of an electric bus from a financing institution.
3. The beneficiary will also have discretion to self finance the bus availing only the subsidy from the Government.
4. These buses will be exempted from SRT for the first year and they will pay SRT@50% during rest 4 years.
5. In case of the death of the beneficiary if the route is transferred to the next beneficiary as mentioned in 5.1(3) and the bus has been self financed, the next beneficiary will have to pay the amount of the bus, factoring in its depreciation, to the legal heir of the original beneficiary. The depreciation will be calculated as follows:—

Age of the Vehicle	Percentage (%) of Depreciation
Not exceeding 6 months	5%
Exceeding 6 months but not exceeding 1 year.	15%
Exceeding 1 year but not exceeding 2 year.	20%
Exceeding 2 year but not exceeding 3 year.	30%
Exceeding 3 year but not exceeding 4 year.	40%
Exceeding 4 year but not exceeding 5 year.	50%

6.3 Operational Incentive.—To ensure viability of operations beneficiaries shall receive fixed monthly operational incentive of Rs. 50,000/- in case of **Diesel buses** and Rs. 75,000/- in case of **Electric buses** for plying the bus on all days of the month covering all the trips as per the route permit sanctioned in his favour. The verification of the number of days for which the bus has completed its routes/trips will be done by the District Employment Officers of concerned district on the basis of VLTS/GPS data or any other information that he/she may have access to.

Monitoring:

1. The operational incentive shall be released upon verification of daily operation records.
2. Vehicle Location and Tracking System (VLTS)/GPS of the specification prescribed by the Govt. shall be installed by the beneficiary for monitoring the route compliance.
3. Incentives shall only be provided for buses operating on approved routes under the scheme.

4. Any interruption in service without valid reasons will lead to withholding of incentives.
5. The beneficiary will have to drive the bus himself/herself for at-least 20 days in a month to claim the incentive.
6. In case of any medical emergency or other valid domestic reasons a substitute is allowed to drive the vehicle for a maximum period of 20 days except where the medical documents necessitates rest for more than 20 days. The claim of the beneficiary for absence of 20 or more than 20 days, necessary medical certificate will have to be produced.
7. The beneficiary will get the monthly incentive only upto 5 years *i.e* 60 months only.
8. The income generated through services given by the beneficiary will be his own and used for operational expenses of the bus.

6.4 Passengers Incentive.—The Passengers travelling in these buses will receive incentives as follows:—

Types of passengers	Incentive
Women	50% of the Ticket cost
Students	Students upto class 10+2 will travel free and those studying in classes/courses beyond 10+2 will be charged Rs. 5 per day and will not be available on Sunday and other notified Gazetted holidays.

Conditions:

1. The students should have a valid ID proof.
2. The students beyond 10+2 will have to take only one ticket to travel for the whole day *i.e.* the entire day of the date on which it is issued.
3. The women will be given 50% concession for each time they travel in these buses.
4. Eligible women and students will be encouraged to obtain a HIMBUS Card for smooth claim of their incentives.
5. For effective implementation, the beneficiary operator under this scheme shall deploy an electronic ticketing system compatible with RFID-based authentication to enable verification of HIMBUS Cards at the point of ticket issuance.

7. Identification of Bus Routes.—1.The Committee(s) notified by the Transport Department *vide* notification dated 19-09-2022 in pursuance of powers conferred under Section 67 of the Motor vehicle Act, 1988 shall identify the routes.

2. The routes identified under the scheme shall connect:
 - Rural areas with Sub-division headquarters,
 - Educational institutions,
 - Industrial areas,
 - Healthcare facilities,
 - Tourist destinations,
 - Remote panchayats lacking adequate public transport.
3. Preference shall be given to routes where public transport services are inadequate.
4. The Regional Transport Authority notified by the Government of Himachal Pradesh in pursuance of powers conferred under section 68 of the Motor Vehicle Act 1988, shall grant permits to the buses to be plied on the routes identified.

8. Implementation Process.—

8.1 Invitation of Applications.—Applications shall be invited through a portal developed by the Department of Labour Employment & Overseas Placement or as the Government may specify in the advertisement.

8.2 Selection Process.—

1. All the applications received through online portal shall be scrutinized by the respective District Employment Officers and if discrepancies are found in the application the same shall be reverted back to the applicant for rectification/completion of codal formalities within 5 days failing which the application will be rejected.
2. District Employment Officers will complete the process of verification of documents/required information and finalize the list of eligible beneficiary and will submit the same through dedicated online portal to the Regional Transport Officers of the Transport Department for conducting the driving test. After the test is conducted, the Regional Transport Officers of the Transport Department will forward the results of the candidate to the Department of Labour, Employment & Overseas Placement.
3. The applications of recommended eligible beneficiaries will be placed in front of a District Level Committee and once approved by them the candidate will be eligible for claiming of 50% or 30% subsidy whichever is applicable under the scheme.

8.3 Vehicle Procurement.—Selected beneficiaries shall purchase approved buses with minimum seating capacity of 32 seats Diesel buses will have to be procured within 30 days & electric buses within 90 days. The duration can be altered by the Secretary (LE&OP) to the GoHP.

8.4 Route Allocation and Monitoring.—

1. Route permits shall be issued by the concerned Regional Transport Authorities.
2. The Department of Transport shall monitor:

-
- Vehicle operation,
 - Passenger services,
 - Daily distance coverage,
 - Maintenance standards.
3. All buses covered under this scheme shall be equipped with a GPS/Vehicle Location Tracking System (VLTS) capable of providing real-time location data. The GPS/VLTS shall be interoperable and capable of integration with external monitoring and tracking platforms through APIs. Non-interoperable or closed-system GPS/VLTS devices shall not be permitted under the scheme. The GPS/VLTS device shall comply with applicable AIS-140 specifications, BIS certification requirements, WPC approvals (where applicable), MoRTH guidelines, and cyber security requirements prescribed by the Government from time to time.
 4. Vehicle Location and Tracking System (VLTS)/GPS based monitoring and periodic inspections will be conducted by the officials of Labour, Employment & Overseas Placement Department, Transport Department and Police Department.

9. Penalties.—Violation of the conditions laid down in the scheme shall lead to the following penalties:—

1. If the beneficiary misses one trip of the route allotted to him Rs. 1000 will be deducted from his monthly incentive.
2. In case of a breakdown the beneficiary will have to give immediate intimation of the breakdown to the District Employment Officer. No incentive will be given for this period of the breakdown of vehicle. The deduction of incentives will be on Pro-Rata-Basis.
3. In case of major service/repair prior intimation regarding number of tentative days needs to be given by the beneficiary to the District Employment Officer. No incentive will be given for this period for service/repair of vehicle. The deduction of incentives will be on Pro-Rata-Basis.
4. If the beneficiary deliberately misses 10 trips in a month without any intimation to the authorities, the Regional Transport Authority, on the recommendation of District Level Committee, shall be authorized to cancel the route permit of the bus. The beneficiary shall be solely responsible for this and no compensation in this case will be given to the beneficiary. The banks can recover their loan as per their terms and conditions.
5. No incentive will be admissible for the days when the bus is not plied for on account of the death of the beneficiary.
6. If the vehicle is sold, transferred, leased, mortgaged or otherwise disposed of within the mandatory lock-in period of five years without prior approval of the Government, the entire subsidy released shall be recovered alongwith

interest as arrears of land revenue under the provisions of the Himachal Pradesh Land Revenue Act and other applicable laws or in any manner the Government deems fit.

7. Any operational incentive found to have been claimed fraudulently or released due to misrepresentation, manipulation of GPS records, forged documents or suppression of facts shall be recovered in full with interest, as arrears of land revenue under the provisions of the Himachal Pradesh Land Revenue Act and other applicable laws or in any manner the Government deems fit.
8. The amount recoverable under this scheme will be adjusted against any pending incentive payments due to the beneficiary. In case the amount remains unpaid, the same shall be recoverable as arrears of land revenue under the provisions of the Himachal Pradesh Land Revenue Act and other applicable laws or in any manner the Government deems fit.

10. Monitoring and Evaluation.—

1. A State Level Monitoring Committee (**Attached at Annexure-‘B’**) shall review performance of the scheme atleast once in six months.
2. District Level Committee (**Attached at Annexure-‘C’**) shall review performance of the scheme atleast once in a quarter.

10. Expected Outcomes.—The scheme is expected to achieve the following outcomes:—

1. Creation of large-scale self-employment opportunities for youth
2. Improved transport connectivity in remote and rural areas
3. Promotion of green transportation through electric mobility
4. Reduction in unemployment and migration from rural areas
5. Strengthening of the rural economy and tourism sector in Himachal Pradesh

11. Conclusion.—The “**Rajiv Gandhi Swarojgaar Start-up Yojana Phase-IV**” aims to combine employment generation with sustainable transport development. By providing financial assistance, operational incentives and route support, the scheme shall empower unemployed youth while ensuring reliable transportation services across the State. The initiative shall contribute significantly towards inclusive growth, rural connectivity and environmentally responsible public transport in Himachal Pradesh. Estimated expenditure to be incurred under this scheme on account of subsidy is calculated at “Annexure-D”. Detailed SOPs in this regard will be issued separately.

By order,

Sd/-
(PRIYANKA BASU INGTY),
Secretary (Lab. Emp. & O.P.).

Annexure-‘A’

Sub-Divisional level Route Formulation Committee (*notified by the Government under Section 67 of the Motor Vehicles Act, 1998 vide notification dated 19-09-2022:*

- | | |
|--|-----------------------------|
| 1. Sub-Divisional Magistrate (SDM) | . . <i>Chairman</i> |
| 2. Block Development Officer, Concerned | . . <i>Member-Secretary</i> |
| 3. XEN, HPPWD, Area Concerned | . . <i>Member</i> |
| 4. RM, HRTC | . . <i>Member</i> |
| 5. Zila Parishad Member Concerned | . . <i>Member</i> |
| 6. BDC, Member Concerned | . . <i>Member</i> |
| 7. Pradhan(s) Gram Panchayat Concerned | . . <i>Member</i> |
| 8. President, Private Bus Operators Union
of the Concerned District | . . <i>Member</i> |
| 9. District Employment Officer | . . <i>Special Invitee</i> |

Annexure-‘B’

State Level Committee shall comprise of the following members:

1. The Secretary (Labour Employment & Overseas Placement) to the Government of Himachal Pradesh.
2. The Secretary (Finance) to the Government of Himachal Pradesh or his/her nominee.
3. The Labour Commissioner-cum-Director Employment & Overseas Placement, Himachal Pradesh.
4. The Director, Transport, Himachal Pradesh.

Annexure-‘C’

District Level Committee shall comprise of the following members:

1. Deputy Commissioner (DC) of the Concerned District.
2. RTO of the Concerned District.
3. District Employment Officer (DEO) of the Concerned District.

4. Regional Manager (RM) of HRTC.
5. Lead District Manager of the Lead Bank.

Annexure-‘D’

Estimated Expenditure to be incurred under the Scheme :**1. On account of Subsidy (For illustration only)**

Sl. No.	Type of Bus	Ex-showroom cost of each Bus	Percentage of Subsidy	Amount of Subsidy
1.	Electric Bus (e-Bus)	Rs. 90,00,000	50%	Rs. 45,00,000
2.	Diesel Bus	Rs. 30,00,000	30%	Rs. 9,00,000

❖ **Total Number of Sub-divisions in Himachal Pradesh = 69**

❖ **Minimum number of Buses to be subsidised in each Sub-division = 10**

Scenario -1: If Diesel and Electric buses are in 50-50 proportion.

- For 5 Electric Buses, Subsidy = $5 * 45,00,000 = \text{Rs. } 2,25,00,000$
- For 5 Diesel Buses, Subsidy = $5 * 9,00,000 = \text{Rs. } 45,00,000$
- Total Subsidy for 10 Buses (Electric + Diesel) in each Sub-division = $\text{Rs. } 2,25,00,000 + \text{Rs. } 45,00,000 = \text{Rs. } 2,70,00,000$

❖ **Expected Subsidy to be disbursed in all sub-divisions under the scheme = $69 * 2,70,00,000 = \text{Rs. } 1,86,30,00,000$.**

If 1000 buses are to be subsidised (50-50 proportion), then amount required will be = $(\text{Rs. } 45,00,000 * 500) + (\text{Rs. } 9,00,000 * 500) = \text{Rs. } 2,70,00,00,000$.

Scenario -2: If all the buses are Diesel buses

- For 10 Diesel Buses in each Sub-division, Subsidy = $10 * 9,00,000 = \text{Rs. } 90,00,000$
- ❖ **Expected subsidy to be disbursed in all sub-divisions under the scheme = $69 * 90,00,000 = \text{Rs. } 62,10,00,000$**

If 1000 buses are to be subsidised, then amount required will be = $\text{Rs. } 90,00,00,000$

2. On account of monthly Incentives to the beneficiaries

- ❖ **Amount of incentive to be given every month for Diesel buses = $\text{Rs. } 50,000$**
- ❖ **Amount of incentive to be given every month for Electric buses = $\text{Rs. } 75,000$.**
- ❖ **Amount of monthly Incentive @10 buses per Sub-Division in 50-50 proportion = $(5 * \text{Rs. } 50,000) + (5 * 75,000) = \text{Rs. } 6,25,000$.**

- ❖ **Amount of monthly Incentive @ 1000 buses in the entire state in 50-50 proportion= (500* Rs.50, 000)+(500*Rs.75,000)=Rs.6,25,00,000.**
- ❖ **Amount of Incentive to be given to all the beneficiaries in a year = 12 * Rs. 6,25,00,000 = Rs. 75,00,00,000.**

ब अदालत अभिराय सिंह ठाकुर, तहसीलदार एवं कार्यकारी मैजिस्ट्रेट,
सलूणी, जिला चम्बा (हि0प्र0)

श्रीमती रीना कुमारी पुत्री श्री लक्ष्मन सिंह, निवासी गांव भटमोह परगना जूँड, तहसील सलूणी, जिला चम्बा, हिमाचल प्रदेश वादिया।

बनाम

आम जनता

प्रतिवादी।

उनवान मुकद्दमा.—जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के अन्तर्गत विलंबित जन्म/मृत्यु पंजीकरण करने बारे।

श्रीमती रीना कुमारी पुत्री श्री लक्ष्मन सिंह, निवासी गांव भटमोह परगना जूँड, तहसील सलूणी, जिला चम्बा, हिमाचल प्रदेश ने इस न्यायालय में प्रार्थना-पत्र प्रस्तुत कर निवेदन किया है कि उसका जन्म दिनांक 10-01-1976 को ग्राम पंचायत सुंडला, तहसील सलूणी, जिला चम्बा, हिमाचल प्रदेश में हुआ था लेकिन वह अज्ञानतावश जन्म का पंजीकरण ग्राम पंचायत सुंडला, तहसील सलूणी, जिला चम्बा के जन्म एवं मृत्यु रजिस्टर में दर्ज नहीं करवा सकी। अतः ग्राम पंचायत सुंडला के जन्म एवं मृत्यु रजिस्टर में जन्म का विलंबित पंजीकरण करने के आदेश पारित किए जाएं।

अतः उपरोक्त जन्म पंजीकरण बारे सर्वसाधारण व आम जनता को इस राजपत्र इश्तहार व मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त जन्म पंजीकरण बारे कोई उजर/एतराज हो तो उजरकर्ता दिनांक 18-07-2026 को प्रातः 10.00 बजे इस मुकद्दमे की पैरवी हेतु व्यक्तिगत रूप से अथवा किसी अधिकृत एजेन्ट के माध्यम से या किसी अधिवक्ता के माध्यम से इस न्यायालय में उपस्थित होकर उजर पेश कर सकता है। गैरहाजिरी की सूरत में मुताबिक प्रार्थना-पत्र जन्म पंजीकरण करने हेतु आदेश पारित कर दिए जाएंगे एवं तारीख पेशी 18-07-2026 के बाद कोई भी उजर/एतराज विचारणीय न होगा।

आज दिनांक 18-06-2026 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—

नायब तहसीलदार एवं कार्यकारी मैजिस्ट्रेट,
सलूणी, जिला चम्बा (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार, नादौन, तहसील नादौन,
जिला हमीरपुर (हि0प्र0)

श्री विजय कुमार पुत्र ओम प्रकाश महाल गदयाडा, डाकघर जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्री विजय कुमार पुत्र ओम प्रकाश, महाल गदयाडा, डाकघर जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0) का आवेदन पत्र समस्त रिकॉर्ड व शपथ पत्र सहित इस कार्यालय में प्राप्त हुआ है। विजय कुमार अपनी जन्म तिथि 24-04-1984 को ग्राम पंचायत जलाडी के रिकॉर्ड में दर्ज नहीं करवा सका तथा अब वह अपनी उक्त जन्म तिथि 24-04-1984 को सम्बंधित ग्राम पंचायत जलाडी में दर्ज करवाना चाहता है।

अतः इस सरकारी इशतहार गजट द्वारा आम जनता को सूचित किया जाता है कि उपरोक्त श्री विजय कुमार पुत्र ओम प्रकाश की जन्म तिथि 24-04-1984 को ग्राम पंचायत जलाडी के रिकॉर्ड में दर्ज करने बारे कोई आपत्ति हो तो वह असालतन या वकालतन दिनांक 21-07-2026 को तहसील कार्यालय नादौन, जिला हमीरपुर को प्रातः 10.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। आम जनता की ओर से कोई भी उजर या एतराज न आने की सूरत में एकतरफा कार्यावाही अमल में लाई जायेगी एवं श्री विजय कुमार की जन्म तिथि 24-04-1984 को ग्राम पंचायत जलाडी में दर्ज करने के आदेश नियमानुसार पारित कर दिए जायेंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 20-06-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Anuj Kumar s/o Sh. Milap Chand, r/o Village Ghalera, P.O. Tikkar Khatrian, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.).

2. Smt. Saneha d/o Sh. Sarwan Singh, r/o Village Fatehchakk, Tehsil & District Tarantaran, (p.b.) . . Applicant.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Anuj Kumar and Smt. Saneha have filed an application u/s 5 of Special Marriages Act, 1954 alongwith supporting affidavits and documents before the Court of undersigned in which they have stated that they intend to solemnized their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objections regarding this marriage may file his/her objections personally or in writing before this court on or before 18-07-2026. In case no objection is received by 18-07-2026 it will be

presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 19-06-2026.

Seal.

Sd/-

Marriage Officer-cum-SDM,
Sub-Division Hamirpur, District Hamirpur (H.P.).

ब अदालत नायब तहसीलदार एवंम् कार्यकारी दण्डाधिकारी, तहसील खुण्डियां,
जिला कांगड़ा (हि0प्र0)

केस नं0 : 814497 / 2026

तारीख पेशी : 16-07-2026

श्रीमती इच्छया देवी पुत्री लाल सिंह, निवासी गांव थिल, डाकघर थिल, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

उनवान मुकद्दमा.— जेरे धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत जन्म तिथि का पंजीकरण करने हेतु।

प्रार्थिया श्रीमती इच्छया देवी पुत्री लाल सिंह, निवासी गांव थिल, डाकघर थिल, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने स्वयं मय कौशल उपस्थित होकर प्रार्थना-पत्र प्रस्तुत किया है कि उसका जन्म दिनांक 10-04-1961 को ग्राम थिल में हुआ है। परन्तु अज्ञानतावश ग्राम पंचायत थिल के अभिलेख में जन्म तिथि दर्ज नहीं है जिसे ग्राम पंचायत थिल के अभिलेख में दर्ज किया जाना अनिवार्य है।

अतः सर्वसाधारण को सुनवाई हेतु बजरिया इश्तहार व मुश्री मुनादी द्वारा सूचित किया जाता है कि इस सम्बन्ध में किसी प्रकार का उजर/एतराज हो तो वह दिनांक 16-07-2026 को असालतन व वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर/एतराज जेरे समायत न होगा तथा इच्छया देवी पुत्री लाल सिंह, निवासी गांव थिल, डाकघर थिल, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) की जन्म तिथि दिनांक 10-04-1961 जेरे धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत ग्राम पंचायत थिल के अभिलेख में दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12-06-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—

नायब तहसीलदार एवम् कार्यकारी दण्डाधिकारी,
तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

**In the Court of Sub-Divisional Magistrate, Dheera, exercising the Powers of
Marriage Officer, Dheera, Distt. Kangra (H.P.)**

In Ref :

Jeet Kumar s/o Sh. Prakash Chand and Aruna Kumari d/o Sh. Des Raj

Versus

General Public

Application under section 16 of the Special Marriage Act, 1954 for the Registration of Marriage.

An application under section 16 of the Special Marriage Act, 1954 has been received from Jeet Kumar DOB. 19-08-1988 s/o Prakash Chand, r/o Village Uperla Manjah, P.O. Bachhwai, Tehsil Thural, District Kangra (H.P.) Pin Code 176 107 and Aruna Devi DOB. 31-01-1987 d/o Sh. Des Raj, r/o Village and P.O. Sehri, Tehsil Pragpur, Distt. Kangra (H.P.) Pin-177 108 on 06-02-2026 at Chanour Temple Dada Siba, District Kangra, H.P. If there is any objection on this marriage, the objection in person or through counsel by submitted to this office on or before 12-08-2026 otherwise the marriage will be registered.

Seal.

Sd/-

*Marriage Officer-cum-SDM,
Dheera, District Kangra (H.P.).*

**In the court of Naib Tehsildar-cum-Executive Magistrate, Raja Ka Talab,
Distt. Kangra (H.P.)**

File No: /TEH/2026

Date of Institution : 18-07-2025

Case Titled : Correction of name

Rakesh Pal Singh s/o Dharam Singh, r/o Village & P.O. Rehan, Sub-Tehsil Raja Ka Talab,
Distt. Kangra (H.P.) . *Applicant.*

*Versus**General Public**. Respondent.*

Whereas, Rakesh Pal Singh s/o Dharam Singh, r/o Village & P.O. Rehan, Sub-Tehsil Raja Ka Talab, Distt. Kangra (H.P.) has filed an application before the undersigned in which he stated that his correct name according to Gram Panchayat record, Aadhar Card, Bank record, Mark List etc. is Rakesh Pal Singh s/o Dharam Singh but due to clerical mistake his name has been wrongly entered in Revenue record of Mohal Rehan Khas, Patwar Circle Rehan, bearing Khata No. 380 Khatoni No. 650 in Mohal Rehan Khas.

The enquiry of the application filed by the applicant was conducted through filed revenue agencies and after receiving report from the field revenue agencies, it has been observed that the applicant correct name is Rakesh Pal Singh s/o Dharam Singh but the name of the applicant is recorded in revenue record as Rashpal Singh s/o Dharam Singh.

Now, therefore, in pursuance of section 38 of H.P. Land Revenue Act, 1954 proclamation is hereby issued to all general public concerned that objections in this regard for correction of the name of Rashpal Singh s/o Dharam Singh shall be heard by the undersigned on 13-07-2026 in his court at Raja Ka Talab. Any person having any objection to make in the matter may do so on the said date and place in person or through legal practitioner or through recognised agent. In case of non-appearance proceedings will be taken *ex-parte* and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 12-06-2026.

Seal.

Sd/-

*Naib Tehsildar-cum-Executive Magistrate,
Raja Ka Talab, Distt. Kangra (H.P.).*

**In the court of Naib Tehsildar-cum-Executive Magistrate, Raja Ka Talab,
Distt. Kangra (H.P.)**

File No. /NTEH/2026
Case Titled : Rigitration of Birth

Date of Institution : 19-01-2026

Sudesh Kumari d/o Nathu Ram, r/o Village Lohali, P.O. Chhattar, Sub-Tehsil Raja Ka Talab, Distt. Kangra (H.P.).

Versus

General Public

Whereas, Sudesh Kumari d/o Nathu Ram, r/o Village Lohali, P.O. Chhattar, Sub-Tehsil Raja Ka Talab, Distt. Kangra (H.P.). has filed an application before the undersigned that date of birth 15-08-1977 but due to ignorances and lack of knowledge it has not been entered in the concerned Gram Panchayat register. She has further stated that wants to get it registered in gram Panchayat Chhattar, Sub-Tehsil Raja Ka Talab.

The applicant has attached non-availability certificate, recommendation of Additional District (Birth & Death)-cum- Medical Officer of Health Kangra at Dharamshala. Affidavit of two witnesses namely Sh. Churu Ram s/o Sh. Sohan Ram/ r/o Village Lohari, P.O. Chhattar, Sub-Tehsil Raja Ka Talab, Distt. Kangra (H.P.) & Sh.Mallu Ram s/o Danjo Ram, / r/o Village Lohali, P.O. Chhattar, Sub-Tehsil Raja Ka Talab, Distt. Kangra (H.P.) have been attached in support of his claim.

Now, therefore, in pursuance of section 13(3) of the Registration of Birth & Death Act, 1969 a proclamation to all General Public concerned is hereby issued that objections in this regard *i.e.* to enter the date of birth of Sudesh Kumari d/o Nathu Ram shall be heard by the undersigned on 13-07-2026 in his court at Raja Ka Talab. Anyone having any objections in the matter may do so on the said date and place in person or through legal practitioner or his/her recognised agent. In case non-appearance, the proceedings will continue *ex-parte* and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 13-06-2026.

Seal.

Sd/-

*Naib Tehsildar-cum-Executive Magistrate,
Raja Ka Talab, Distt. Kangra (H.P.).*

**In the Court of Sub-Divisional Magistrate, Exercising the Power of Marriage Officer
Jawalamukhi, Distt. Kangra (H.P.)**

In the matter of :

1. Rajneesh Kumar aged 27 years s/o Sh. Chuni Lal, r/o Village Makhrod, P.O. Gagrahi, Tehsil Jawalamukhi, Distt. Kangra, H.P.

2. Deepa Sharma aged 22 years d/o Sh. Ramesh Sharma, r/o Indra Colony Rampur Chowk Ambala Cantt. Hariyana. *Applicants.*

Versus

General Public

Respondent.

Subject.—Notice for registration of Marriage under Section 8(4) of H.P. Registration Marriage Act, 1996.

The above applicants have filed an application u/s 8(4) of H.P Registration Marriage Act, 1996 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 09-12-2024 according to Hindu Rits & Customs and they are living as husband and wife since then, in the presence of relatives and friends said has not been registered in the G.P."Gugana" hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objections personally or in writing before this office on or before 25-07-2025 at 11.00 A.M. The objection(s) after 25-07-2025 at 11.00 A.M. will not entertained by this office and then the marriage will be registered according as per the law prescribed.

Issued on this day 15th day of June, 2026 under my hand and seal of this office.

Seal.

Sd/-

*Sub-Divisional Magistrate-cum- Marriage Officer,
Jawalamukhi, Distt. Kangra(H.P.).*

ब अदालत नायब तहसीलदार एवम् कार्यकारी दण्डाधिकारी, तहसील खुण्डियां,
जिला कांगड़ा (हि0प्र0)

केस नं० : 814496/2026

तारीख पेशी : 16-07-2026

श्रीमती लता ठाकुर पत्नी अजय कुमार, निवासी गांव नलोटी, डाकघर वलाहरा, तहसील खुण्डियां,
जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

उनवान मुकद्दमा.— जेरे धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत जन्म तिथि का पंजीकरण करने हेतु।

प्रार्थिया श्रीमती लता ठाकुर पत्नी अजय कुमार, निवासी गांव नलोटी, डाकघर वलाहरा, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने स्वयं उपस्थित होकर प्रार्थना-पत्र प्रस्तुत किया है कि उसकी पुत्री मन्नत राणा का जन्म दिनांक 30-11-2011 को ग्राम नलोटी में हुआ है। परन्तु अज्ञानतावश ग्राम पंचायत पीहड़ी के अभिलेख में जन्म तिथि दर्ज नहीं हुई है। जिसे ग्राम पंचायत पीहड़ी के अभिलेख में दर्ज किया जाना अनिवार्य है।

अतः सर्वसाधारण को सुनवाई हेतु बजरिया इशतहार व मुशत्री मुनादी द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती के सम्बन्ध में किसी प्रकार का उजर/एतराज हो तो वह दिनांक 16-07-2026 को असालतन व वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर/एतराज जेरे समायत न होगा तथा लता ठाकुर पत्नी अजय कुमार, निवासी गांव नलोटी, डाकघर वलाहरा, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) की पुत्री मन्त राणा की जन्म तिथि दिनांक 30-11-2011 जेरे धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत ग्राम पंचायत पीहड़ी के अभिलेख में दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12-06-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—

नायब तहसीलदार एवम् कार्यकारी दण्डाधिकारी,
तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

ब अदालत श्री ललित कुमार, तहसीलदार व कार्यकारी दण्डाधिकारी, जयसिंहपुर,
जिला कांगड़ा (हि0प्र0)

मु0 नं0 : 7016118/2026

किस्म : जन्म पंजीकरण

तारीख पेशी : 28-07-2026

भामन देवी पुत्री श्री स्यामा राम, गांव लाहड़ डाकघर अप्पर लम्वागांव, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—जन्म व मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत जन्म पंजीकरण हेतु प्रार्थना-पत्र।

भामन देवी पुत्री श्री स्यामा राम, गांव लाहड़ डाकघर अप्पर लम्वागांव, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय ब्यान हल्फिया पेश किया व आवेदन किया है कि मेरा जन्म दिनांक 01-01-1947 गांव लाहड़ डाकघर अप्पर लम्वागांव, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) ग्राम पंचायत तलवाड़ में हुआ था। परन्तु अज्ञानतावश के कारण मेरे घरवालों ने व किसी भी परिवार के सदस्य ने जन्म का पंजीकरण ग्राम पंचायत तलवाड़ के अभिलेख में दर्ज नहीं करवाया गया है। अतः प्रार्थिया इस न्यायालय के माध्यम से जन्म पंजीकरण करने के आदेश स्थानीय ग्राम पंचायत तलवाड़ को जारी करवाना चाहती है।

अतः प्रार्थिया का आवेदन स्वीकार करते हुए इस इशतहार मुशत्री मुनादी एवं चस्पांगी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थिया भामन देवी पुत्री श्री स्यामा राम, गांव लाहड़ डाकघर अप्पर लम्वागांव, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) के जन्म दिनांक 01-07-1947 के पंजीकरण बारे कोई उजर या एतराज हो तो वह असालतन या वकालतन तारीख पेशी 28-07-2026 को दोपहर 02.00 बजे हाजिर अदालत होकर अपना एतराज पेश कर सकता है बाद तारीख पेशी किसी किस्म का उजर या एतराज न सुना जाएगा व जन्म पंजीकरण करने के आदेश उप-स्थानीय पंजीकार जन्म व मृत्यु ग्राम पंचायत तलवाड़ को पारित कर दिए जाएंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 11-06-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—

कार्यकारी दण्डाधिकारी,
जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, सुन्दरनगर, जिला मण्डी (हि0प्र0)

शीर्षक :

श्री तरुण कुमार पुत्र श्री बेसर सिंह, निवासी गांव भरडवाण, डा0 कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

प्रार्थना—पत्र अधीन धारा 13(3), जन्म एवं मृत्यु अधिनियम, 1969 के अन्तर्गत पंजीकरण करने बारे।

आवेदक श्री तरुण कुमार पुत्र श्री बेसर सिंह, निवासी गांव भरडवाण, डा0 कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में आवेदन पत्र अधीन धारा 13(3), जन्म एवं मृत्यु अधिनियम, 1969 मय Addl. District Registrar (Birth & Death)-cum-District Health Officer Mandi द्वारा जारी पत्र, तथा अनुपलब्धता प्रमाण पत्र दो ग्वाहान के शपथ पत्र आदि दस्तावेजों सहित प्रस्तुत किया है कि उसका जन्म दिनांक 12-10-1999 को गांव भरडवाण, डा0 कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) में हुआ है। परन्तु उक्त तिथि का पंजीकरण ग्राम पंचायत कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) के अभिलेख में दर्ज नहीं है। आवेदक अपनी जन्म तिथि 12-10-1999 का पंजीकरण ग्राम पंचायत कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) के अभिलेख में दर्ज करवाना चाहता है।

अतः इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि उक्त जन्म तिथि पंजीकरण बारा किसी भी प्रकार का कोई उजर/एतराज हो तो दिनांक 10-07-2026 को मुकदमा तारीख पर बवक्त 10.00 बजे सुबह असागतन या वकालतन हाजिर अदालत आकर पैरवी मुकदमा करें। अन्यथा आपके खिलाफ एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 20-06-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

**ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील सुन्दरनगर,
जिला मण्डी (हि0प्र0)**

प्रकरण में :

श्रीमती मीना कुमारी पुत्री श्री धर्म चंद, निवासी गांव व डा0 महादेव, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) वादिया।

बनाम

आम जनता

प्रतिवादी।

उनवान मुकदमा.—जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत जन्म तिथि के पंजीकरण हेतु।

श्रीमती मीना कुमारी पुत्री श्री धर्म चंद, निवासी गांव व डा0 महादेव, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र प्रस्तुत कर व्यक्त किया कि उसका जन्म दिनांक 02-10-1974 को

गांव व डा0 महादेव, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) में हुआ था किन्तु कारणवश जन्म तिथि का पंजीकरण ग्राम पंचायत महादेव के अभिलेख में दर्ज न हो सका है इसलिए जन्म तिथि का पंजीकरण करने के आदेश पारित किये जाए।

यह प्रकरण सुनवाई हेतु दिनांक 18-07-2026 को मुकाम सुन्दरनगर में निश्चित है। अतः सर्वसाधारण को इस इशतहार/मुश्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति या पक्ष को इस जन्म पंजीकरण बारे कोई आपत्ति या एतराज हो तो वह 18-07-2026 को अधोहस्ताक्षरी की अदालत में असालतन या वकालतन आकर अपनी आपत्ति दर्ज करवा सकता है। गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी तथा प्रार्थिया की जन्म तिथि दिनांक 02-10-1974 का पंजीकरण जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के अन्तर्गत ग्राम पंचायत महादेव के अभिलेख में दर्ज करने के आदेश प्रदान कर दिए जाएंगे।

आज दिनांक 16-06-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0)।

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,
District Mandi, H. P.**

In the matter of :

1. Sh. Desh Raj s/o Sh. Niku Ram, r/o Village Sanyardh, P.O. Talyahar, Tehsil Sadar, District Mandi, H.P.

2. Smt. Manisha d/o Sh. Ramesh Kumar, r/o Village ward No. 5 Sarwari Kullu, P.O. Kullu, Tehsil Sadar, District Kullu, H.P. . . Applicants.

Versus

General Public

Subject.—Application for the Registration of Marriage under section 15 of Special Marriage Act, 1954.

Sh. Desh Raj s/o Sh. Niku Ram, r/o Village Sanyardh, P.O. Talyahar, Tehsil Sadar, District Mandi, H.P. and Smt. Manisha d/o Sh. Ramesh Kumar, r/o Village ward No. 5 Sarwari Kullu, P.O. Kullu, Tehsil Sadar, District Kullu, H.P. (at present wife of Sh. Desh Raj s/o Sh. Niku Ram, r/o Village Sanyardh, P.O. Talyahar, Tehsil Sadar, District Mandi, H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 13-05-2025 according Hindu rites and customs at Place Tarna Temple Mandi, Distt. Mandi H.P. and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person, who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 21-07-2026, after that no objection will be entertained and marriage will be registered.

Issued today on 22nd day of June, 2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,
District Mandi, H. P.**

In the matter of :

1. Sh. Sukhvinder Singh s/o Sh. Dharm Pal, r/o H.No. 282/12 Ram Nagar Ward No. 5, Mandi Town, Tehsil Sadar, District Mandi, H.P.

2. Smt. Rinki Kumari d/o Sh. Lashman Shah, r/o Village Bhode Saprai, P.O. Jamsher, Tehsil & District Jalandhar, Punjab-144020 . . Applicants.

Versus

General Public

Subject.—Application for the Registration of Marriage under section 15 of Special Marriage Act, 1954.

Sh. Sukhvinder Singh s/o Sh. Dharm Pal, r/o H.No. 282/12 Ram Nagar Ward No. 5, Mandi Town, Tehsil Sadar, District Mandi, H.P. and Smt. Rinki Kumari d/o Sh. Lashman Shah, r/o Village Bhode Saprai, P.O. Jamsher, Tehsil & District Jalandhar, Punjab-144020 (at present wife of Sh. Sukhvinder Singh s/o Sh. Dharm Pal, r/o H.No. 282/12 Ram Nagar Ward No. 5, Mandi Town, Tehsil Sadar, District Mandi, H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 28-08-2023 according Hindu rites and customs at their respective house Mandi, Distt. Mandi H.P. and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person, who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 21-07-2026, after that no objection will be entertained and marriage will be registered.

Issued today on 22nd day of June, 2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).*

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of :

Meena Ram s/o Sh. Anil Kumar, r/o Village & P.O. Chakti, Tehsil Nankhari, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for the correction of his son's name from "REYANSH s/o MEENA RAM" to "RIYANSH s/o MEENA RAM" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant son's name as "RIYANSH s/o MEENA RAM" in place of "REYANSH s/o MEENA RAM", they should appear before the undersigned on or before 17-07-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 19th day of June, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of :

Pratap Singh s/o Sh. Jyalu Ram, r/o Village Tutu, P.O. Delath, Tehsil Nankhari, District Shimla, Himachal Pradesh

. . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for the correction of his daughter's name from "RUCHI d/o PRATAP SINGH" to "RUCHIKA d/o PRATAP SINGH" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant daughter's name as "RUCHIKA d/o PRATAP SINGH" in place of "RUCHI d/o PRATAP SINGH", they should appear before the undersigned on or before 17-07-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 18th day of June, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of :

Rakesh Chand s/o Sh. Dina Nath, r/o Village Seri Majhali, P.O. Taklech, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his name from "RAKESH CHAUHAN s/o DINA NATH" to "RAKESH CHAND s/o DINA NATH" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant's name as "RAKESH CHAND s/o DINA NATH" in place of "RAKESH CHAUHAN s/o DINA NATH", they should appear before the undersigned on or before 17-07-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 18th day of June, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of :

Leela Devi Azaad w/o Sh. Desh Kumar Azaad, r/o Village Shah, P.O. Dhargaura, Tehsil Rampur, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for the correction of her son's name from "SOHEL s/o DESH KUMAR AZAAD" to "SOHAIL AZAAD s/o DESH KUMAR AZAAD" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant son's name as "SOHAIL AZAAD s/o DESH KUMAR AZAAD" in place of "SOHEL s/o DESH KUMAR AZAAD", they should appear before the undersigned on or before 17-07-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 18th day of June, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of :

Smt. Paina w/o Late Sh. Gonde, permanent r/o Village Jirmi, P.O. Kurumgarh, Tehsil Chainpur, District Gumla (Jharkhand), presently residing at Village & P.O. Khaneri, Tehsil Rampur, District Shimla, Himachal Pradesh
.. Applicant.

Versus

General Public

.. Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for the correction of her name from "Pena Devi w/o Late Sh. Gonde" to "Paina w/o Late Sh. Gonde" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of applicant's name as "Paina w/o Late Sh. Gonde" in place of "Pena Devi w/o Late Sh. Gonde", they should appear before the undersigned on or before 17-07-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 18th day of June, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of :

Sh. Rohit Chadha s/o Sh. Ranjit Chadha, r/o Vikashnagar, Shimla, Tehsil Shimla (U),
District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for the correction of his son's name from "Hanny" to "Honey Chadha" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of his son's name as "Honey Chadha s/o Sh. Rohit Chadha" in place of "Hanny s/o Sh. Rohit Chadha", they should appear before the undersigned on or before 22-07-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 23rd day of June, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of :

Sh. Ram Krishan s/o Sh. Samu Ram, r/o Village Karoli, P.O. Khamadi, Tehsil Nankhari,
District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his grandson's name from "Mansh" to "Manas Verma" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of his grandson's name as "Manas Verma s/o Sh. Amit Kumar" in place of "Mansh s/o Sh. Amit Kumar", they should appear before the undersigned on or before 22-07-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 23rd day of June, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of :

Smt. Meena Kumari w/o Sh. Jagdish, r/o Dharali, P.O. Jeori, Tehsil Rampur, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public . . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for the correction of her son's name from "Tajes Negi" to "Tejas Negi" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to change her son's name as "Tejas Negi s/o Sh. Jagdish" in place of "Tajes Negi s/o Sh. Jagdish", they should appear before the undersigned on or before 21-07-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 22nd day of June, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of :

Smt. Sheela Devi w/o Sh. Gurdhyan Singh, r/o Village Shakrela, P.O. Surad, Tehsil Nankhari, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public . . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for the correction of her name from "Sheelu Devi" to "Sheela Devi" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to change her name as "Sheela Devi w/o Sh. Gurdhyan Singh" in place of "Sheelu Devi w/o Sh. Gurdayal Singh", they should appear before the undersigned on or before 21-07-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 22nd day of June, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of :

Smt. Sunita Kumari w/o Sh. Ajay Kumar, r/o Village Kasha, P.O. Kandi, Tehsil Rampur, District Shimla, Himachal Pradesh . . Applicant.

Versus

General Public . . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above-named applicant has submitted an application for the correction of her daughter's name from "Anjal Sani" to "Angel Sani" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to change her daughter's name as "Angel Sani d/o Sh. Ajay Kumar" in place of

"Anjal Sani d/o Sh. Ajay Kumar", they should appear before the undersigned on or before 22-07-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 23rd day of June, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sh. Mast Ram Bhardwaj, Executive Magistrate-cum-Tehsildar, Paonta Sahib, District Sirmaur, Himachal Pradesh

In the matter of :

Rajender Singh s/o Sh. Ramesh Singh, r/o Village Akalgarh, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh . . Applicant.

Versus

General Public . . Respondent.

Subject.—Application for correction of name of applicant's son in his Aadhar Card

Whereas, Rajender Singh s/o Sh. Ramesh Singh, r/o Village Akalgarh, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh has filed an application alongwith copy of Aadhar Card of his son, birth certificate of his son, Bonafide certificate and an affidavit in the court of the undersigned to correct her son's name as Manmeet Singh in place of Man Meet Singh in his Aadhar Card.

Now therefore, objections are invited from the general public that if anyone has any objection regarding change of name of applicant's son as Manmeet Singh in place of Man Meet Singh in his Aadhar Card then they should appear before the court of undersigned on or before 24-07-2026 either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there are no objections and orders shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 24-06-2026.

Seal.

Sd/-
(MAST RAM BHARDWAJ),
Tehsildar-cum-Executive Magistrate,
Paonta Sahib, District Sirmaur (H.P.).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)

केस नं0 : /2026

श्रीमती प्रमला देवी पुत्री मिन्डकू उर्फ बाबूराम, निवासी पुरुवाला, डाकघर गोरखूवाला, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

प्रार्थना-पत्र जेरे धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थिया श्रीमती प्रमला देवी पुत्री मिन्डकू उर्फ बाबूराम, निवासी पुरुवाला, डाकघर गोरखूवाला, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) का एक आवेदन पत्र मुख्य रजिस्ट्रार जन्म एवं मृत्यु/मुख्य चिकित्सा अधिकारी, नाहन के पत्र एचएफडब्ल्यू-एन/एसटी/बीएण्डडी/डिलेय केसिस/2026-2530, दिनांक 08-06-2026 द्वारा अनुलग्नक क्रमशः अपना ब्यान हल्फी, दो गवाहन ब्यान हल्फी, आधार कार्ड सहित इस अदालत में प्राप्त हुआ है जिसमें प्रार्थिया प्रार्थना की है कि उसकी स्वयं की जन्म तिथि 05-10-1974 है, जिसका अज्ञानतावश प्रार्थिया की जन्म तिथि का इन्द्राज ग्राम पंचायत डोबरी सालवाला के जन्मतिथि अभिलेख में दर्ज नहीं करवा सके हैं जिसे प्रार्थिया अब दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इशतहार के मार्फत सूचित किया जाता है कि इस बारे किसी को कोई भी उजर/एतराज हो तो वह दिनांक 19-07-2026 को प्रातः 11.00 बजे या इससे पूर्व किसी भी कार्यदिवस पर अदालत हजा स्थित पांवटा साहिब में असालतन या वकालतन हाजिर आकर उजर/एतराज दर्ज करवा सकता है। निर्धारित तिथि या इससे पूर्व में कोई आपत्ति प्राप्त न होने की सूरत में श्रीमती प्रमला देवी पुत्री मिन्डकू उर्फ बाबूराम, निवासी पुरुवाला, डाकघर गोरखूवाला की जन्मतिथि 05-10-1974 तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) के प्रकरण पर नियमानुसार कार्यवाही अमल में लाई जायेगी।

आज दिनांक 19-06-2026 को मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)

केस नं0 : /2026

श्रीमती प्रेमबाला पुत्री रघुवीर सिंह, निवासी अमरगढ़, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

प्रार्थना-पत्र जेरे धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थिया श्रीमती प्रेमबाला पुत्री रघुवीर सिंह, निवासी अमरगढ़, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) का एक आवेदन पत्र मुख्य रजिस्ट्रार जन्म एवं मृत्यु/मुख्य चिकित्सा अधिकारी, नाहन के पत्र

एचएफडब्ल्यू-एन/एसटी/बीएण्डडी/डिलेय केसिस/2025-241, दिनांक 08-04-2026 द्वारा अनुलग्नक क्रमशः अपना ब्यान हल्फी, दो गवाहन ब्यान हल्फी, आधार कार्ड सहित इस अदालत में प्राप्त हुआ है जिसमें प्रार्थिया द्वारा प्रार्थना की है कि उसकी स्वयं की जन्म तिथि 24-08-1985 है, जिसका अज्ञानतावश प्रार्थिया की जन्म तिथि का इन्द्राज ग्राम पंचायत पुरुवाला के जन्मतिथि अभिलेख में दर्ज नहीं करवा सके हैं जिसे प्रार्थिया अब दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इशतहार के माफत सूचित किया जाता है कि इस बारे किसी को कोई भी उजर/एतराज हो तो वह दिनांक 19-07-2026 को प्रातः 11.00 बजे या इससे पूर्व किसी भी कार्य दिवस पर अदालत हजा स्थित पांवटा साहिब में असालतन या वकालतन हाजिर आकर उजर/एतराज दर्ज करवा सकता है। निर्धारित तिथि या इससे पूर्व में कोई आपत्ति प्राप्त न होने की सूरत में श्रीमती प्रेमबाला पुत्री रघुवीर सिंह, निवासी अमरगढ़ की जन्मतिथि 24-08-1985 तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) के प्रकरण पर नियमानुसार कार्यवाही अमल में लाई जायेगी।

आज दिनांक 19-06-2026 को मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 6 OF SPECIAL MARRIAGE ACT

Whereas, Mr. Kamal son of Mr. Beer Singh, resident of Vill. Pajo, P.O. Oachghat (571), Tehsil & Distt. Solan (H.P.), and Mrs. Anjali d/o Mr. Chandra Bahadur, resident of Vill. Dumet, Rajawala, P.O. Ashok Ashram Chiliyo, Dumet, Dehradun, Uttarakhand-248 125, have gave notice of intended marriage under section 5 of the Special Marriage Act, 1954 to this office.

And whereas, both these applicants have submitted in their application and in their affidavits that Mr. Kamal and Mrs. Anjali are unmarried. Both the applicants have requested for solemnization of their marriage.

Notices are given to all concerned and General Public to this effect that if anybody has got any objection regarding the registration of marriage between above said Mr. Kamal and Mrs. Anjali, they should may file their written objections and should appear personally or through their authorized agents before me within a period of thirty days from the date of issue of this notice. After expiry of the said period, the aforesaid marriage will be solemnized accordingly and marriage certificate would be issued to the applicants by this court and later on no objection will be heard and accepted.

Issued under my hand and seal of this court on this 20th day of June, 2026.

Seal.

Sd/-
(Dr. POONAM, HPAS),
Marriage Officer-cum- Sub-Divisional Magistrate,
Solan, District Solan (H.P.).

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT

Whereas, Mr. Dinesh Rastogi son of Mr. Krishan Bahadur Rastogi, resident of 03 Scientist Colony, Khundi Dhar, Near Vipul Gas Store, Ward No. 11, P.O. Shamti, Solan, Tehsil & Distt. Solan (H.P.) and Mrs. Gunjan Dublish after marriage Gunjan Rastogi w/o Mr. Dinesh Rastogi and d/o Mr. Vinaya Pal Dublish, formerly resident of c-2 Kanhaiya Apartment, Mahavir Enclave, Ganespur, Roorkee, Haridwar, Uttarakhand-247 667, presently resident of 03 Scientist Colony, Khundi Dhar, Near Vipul Gas Store, Ward No. 11, P.O. Shamti, Solan, Tehsil & Distt. Solan (H.P.), have filed an application for the registration of their marriage, which was solemnized on 01-05-2026 and they have been living as husband and wife ever since then.

And whereas, both applicants have submitted in their application and in their affidavits that Mr. Dinesh Rastogi and Mrs. Gunjan Dublish after marriage Gunjan Rastogi, were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Dinesh Rastogi and Mrs. Gunjan Dublish after marriage Gunjan Rastogi, they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 23rd day of June, 2026.

Seal.

Sd/-
(Dr. POONAM, HPAS),
*Marriage Officer-cum- Sub-Divisional Magistrate,
Solan, District Solan (H.P.).*

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT

Whereas, Sh. Balwant Singh Rawat son of Late Sh. Diwan Singh, resident of Rawat Niwas (644), Near Govt. Primary School Rabon, Ward No. 5, P.O. Saproon, Tehsil & Distt. Solan (H.P.) and Smt. Naruli Devi d/o Sh. Ganga Singh and w/o Sh. Balwant Singh Rawat, resident of Rawat Niwas (644), Near Govt. Primary School Rabon, Ward No. 5, P.O. Saproon, Tehsil & Distt. Solan (H.P.), have filed an application for the registration of their marriage, which was solemnized on 04-05-1982 and they have been living as husband and wife ever since then.

And whereas, both applicants have submitted in their application and in their affidavits that Sh. Balwant Singh Rawat and Smt. Naruli Devi were unmarried at the time of solemnization of

their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Sh. Balwant Singh Rawat and Smt. Naruli Devi, they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 19th day of June, 2026.

Seal.

Sd/-
(Dr. POONAM, HPAS),
Marriage Officer-cum- Sub-Divisional Magistrate,
Solan, District Solan (H.P.).

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT

Whereas, Mr. Abhishek Mohammad son of Mr. Gulzar Mohmmad, resident of Arora Lodge, Ward No. 6, Near Telephone Exchange, Mall Road, Solan, Tehsil & Distt. Solan (H.P.) and Mrs. Fareen Hassan w/o Mr. Abhishek Mohammad and d/o Mr. Mohammad Abrar, resident of 43-A Sharda Vihar, City Center, Gwalior, RS Madhya Pradesh, have filed an application for the registration of their marriage, which was solemnized on 01-05-2026 and they have been living as husband and wife ever since then.

And whereas, both applicants have submitted in their application and in their affidavits that Mr. Abhishek Mohammad and Mrs. Fareen Hassan were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Abhishek Mohammad and Mrs. Fareen Hassan, they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 23rd day of June, 2026.

Seal.

Sd/-
(Dr. POONAM, HPAS),
Marriage Officer-cum- Sub-Divisional Magistrate,
Solan, District Solan (H.P.).

CHANGE OF NAME

I, Pawan Kumar s/o Sh. Dayak Ram, V.P.O. Bagsaid, Tehsil Thunag, Distt. Mandi (H.P.) have changed my minor son's name from Gourab Thuker to Gaurav Thakur and correction in his Aadhar Card No. 3697 9317 8730. All concerned note.

PAWAN KUMAR
s/o Sh. Dayak Ram,
V.P.O. Bagsaid,
Tehsil Thunag, Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Kritika d/o Sh. Bishan Singh, r/o Vill. Bhartaun, P.O. Bijmal, Tehsil Nerwa, Distt. Shimla (H.P.)-171 210 hereby declare that my correct and full name is Kritika Chauhan. Further, my father's correct name is Bishan Singh Chauhan (earlier recorded as Bishan Singh) and my mother's correct name is Krishna Devi (earlier recorded as Krishana) in my educational and other documents. Henceforth, I shall be known and recorded as Kritika Chauhan, and my parents name in my all records shall be read and recorded as Bishan Singh Chauhan and Krishna Devi respectively.

KRITIKA
d/o Sh. Bishan Singh,
r/o Vill. Bhartaun, P.O. Bijmal,
Tehsil Nerwa, Distt. Shimla (H.P.)-171 210.

CORRECTION OF NAME

I, Anil Kumar (48) s/o Sh. Jagan Nath, r/o Ward No. 3, Vill. Loharal, P.O. Bindraban, Tehsil Palampur, Distt. Kangra (H.P.)-176 061 declare that in some documents (Aadhar Card) my son's name has been wrongly written as Aarv in place of Aarav Sharma. My son's correct name is Aarav Sharma. All concerned be noted.

ANIL KUMAR
s/o Sh. Jagan Nath,
r/o Ward No. 3, Vill. Loharal, P.O. Bindraban,
Tehsil Palampur, Distt. Kangra (H.P.)-176 061.

CHANGE OF NAME

I, Parivesh Yonzon s/o Late Dorjee, resident at NBM Dege Division, P.O. Bir, Tehsil Baijnath, Distt. Kangra (H.P.)-176 077 declare that I have changed my name in my Aadhar Card No. 2607 6211 8714 from Kunga Tsering to Parivesh Yonzon. Whereas, my correct name is Parivesh Yonzon. All concerned please may note.

PARIVESH YONZON
s/o Late Dorjee,
resident at NBM Dege Division, P.O. Bir,
Tehsil Baijnath, Distt. Kangra (H.P.)-176 077.

CHANGE OF NAME

I, Indra Devi w/o Sh. Bhagwan Dass, r/o Vill. Amroh, P.O. Amroh, Tehsil Hamirpur, Distt. Hamirpur (H.P.) declare that I have changed my name from Indri Devi to Indra Devi. I shall be known as Indra Devi for all purposes in future. All concerned please note.

INDRA DEVI
w/o Sh. Bhagwan Dass,
r/o Vill. Amroh, P.O. Amroh,
Tehsil Hamirpur, Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Damchoe Wozer s/o Sh. Wangchuk Tshering, V.P.O. Tashi Jong, Tehsil Baijnath, Distt. Kangra (H.P.) declare that in my PAN Card No. ACWPW1377Q, my father's name is wrongly rentered as Aka instead of correct name Wangchuk Tshering and correct spelling in new application is Wangchuk Tshering instead of incorrect spelling Chiring Wanchuk.

DAMCHOE WOZER
s/o Sh. Wangchuk Tshering,
V.P.O. Tashi Jong,
Tehsil Baijnath, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Kiran Thakur d/o Sh. Ram Krishan, r/o Powher, P.O. Tebban, Tehsil Karsog, Distt. Mandi (H.P.) declare that my correct name is Kiran Thakur and wrongly recorded in my Aadhar Card No. 3135 8736 4767 as Kirna Thakur. Concerned note it.

KIRAN THAKUR
d/o Sh. Ram Krishan,
r/o Powher, P.O. Tebban,
Tehsil Karsog, Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Sukho Devi w/o Sh. Jai Ram, r/o Vill. Chhajoli, P.O. Dangar, Tehsil Ghumarwin, Distt. Bilaspur (H.P.) declare that my name is wrongly recorded as Sukha Devi in my Aadhar Card No. 9267 4348 5662, whereas, my correct name is Sukho Devi. Sukha Devi & Sukho Devi both same women. All concerned note.

SUKHO DEVI
w/o Sh. Jai Ram,
r/o Vill. Chhajoli, P.O. Dangar,
Tehsil Ghumarwin, Distt. Bilaspur (H.P.).

शहरी विकास विभाग

अधिसूचना

शिमला-171 002, 01 जुलाई, 2026

संख्या: यू0डी0-ए0(3)-14/2024-रूल्स.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगर निगम अधिनियम, 1994(1994 का अधिनियम संख्यांक 12) की धारा 393 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए इस विभाग की अधिसूचना संख्या यू0डी0-ए(3)-7/2011, तारीख 23-3-2012 द्वारा अधिसूचित और राजपत्र (ई-गजट), हिमाचल प्रदेश में तारीख 24-03-2012 को प्रकाशित हिमाचल प्रदेश नगर निगम (निर्वाचन) नियम, 2012 का और संशोधन करने के लिए निम्नलिखित नियम बनाते हैं; अर्थात् :-

1. संक्षिप्त नाम और प्रारम्भ.—(1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश नगर निगम निर्वाचन (तृतीय संशोधन) नियम, 2026 है।

(2) ये नियम राजपत्र (ई-गजट), में प्रकाशन की तारीख से प्रवृत्त होंगे।

2. नियम 81-ख का संशोधन. —हिमाचल प्रदेश नगर निगम (निर्वाचन) नियम, 2012 के नियम 81-ख के उप-नियम (1) में, खण्ड (ग) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:-

“(ग) पार्षद, क्रास चिन्ह (X) लगाने के पश्चात् मतपत्र को इस प्रकार मोड़ेगा कि उसका मत छुप जाए;”

आदेश द्वारा,

प्रधान सचिव (शहरी विकास)।

[Authoritative English Text of this Department's Notification Number UD-A(3)-14/2024-Rules-loose, Dated 1st July, 2026, as required under Article 348 (3) of the Constitution of India].

URBAN DEVELOPMENT DEPARTMENT

NOTIFICATION

Shimla-02, the 1st July, 2026

No. UD-A(3)-14/2024.—Rules In exercise of the powers conferred by section 393 of the Himachal Pradesh Municipal Corporation Act, 1994 (Act No. 12 of 1994), the Governor, Himachal Pradesh is pleased to make the following Rules further to amend the Himachal Pradesh Municipal Corporation Election Rules, 2012 notified *vide* this Department Notification No. UD-A(3)-7/2011, dated 23-03-2012 and published in Rajpatra, Himachal Pradesh on 24-03-2012, namely:—

1. Short title and commencement.—(1) These rules may be called the Himachal Pradesh Municipal Corporation Election (3rd Amendment) Rules, 2026.

(2) These rules shall come into force from the date of publication in Rajpatra (e-Gazette), Himachal Pradesh.

2. Amendment in Rule 81-B.—In the Himachal Pradesh Municipal Corporation (Election) Rules, 2012, in rule 81-B, sub-rule (1), for clause (c), the following shall be substituted, namely:—

“After making cross, the councillor shall fold ballot paper so as to conceal his/her vote.”

By order,

Pr. Secretary (UD).
